

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr.M.P. No. 1146 of 2020

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**CORAM : HON'BLE MR. JUSTICE ANANDA SEN.**  
**Through: Video Conferencing**

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02/11.09.2020: As prayed for, four weeks time is allowed to the counsel for the petitioners to remove the defect(s), as pointed out by the office.

List this case after four weeks.

In the meantime, counsel for the petitioners will file supplementary affidavit annexing the copy of the notices, sent to the petitioners in terms of Section 138 N.I. Act.

Anu/-

**(ANANDA SEN, J.)**